

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) The Oil and Natural Gas Commission and Oil India Limited are engaged in the exploration (including research) of hydrocarbons in the country. Their plan expenditure during the Sixth Five Year Plan period was approximately 6500 crores.

(b) The on-going major projects of ONGC and OIL are as under :—

1. Accelerated Plan of Production from Bombay High.
2. Expansion of onshore terminal facilities at Urban Phase-II.
3. Development of South Bassein Offshore field.
4. Gas Sweetening and Condensate Treatment Plant at Hazira.
5. Setting up of LPG Plant at Hazira.
6. Cambay Basin Petroleum Project.
7. Mahanadi Offshore Exploration Programme Phase-I.
8. Rajasthan Onshore Exploration Programme.
9. Krishna-Godavari Exploration Project.

Amenities/Perks provided to executives in private sector under company laws

3191. SHRI SANAT KUMAR MANDAL : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to lay a statement showing :—

(a) the present scale of salaries, allowances and perks, provision of rent-free accommodation and other amenities permitted by Government to the executives of private sector companies;

(b) whether some of the companies provide residential accommodation to its executives at rent ranging between five to ten thousands of rupees per month in the capital; if so; the details of permissible element of rent either recoverable from these executive or included in their perks; and

(c) the cases in which approval of his Ministry is necessary ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). Under the Companies Act, 1956 the Government do not regulate the remuneration of executives of private companies except when such executives are partners of or related to any director or manager in a company and are appointed to any office or place of profit in the company which carries a total monthly remuneration of not less than rupees three thousand. No specific guidelines are prescribed for such cases and each case is decided on merits.

Residential Accommodation to the telecom staff in urban/rural areas

3192. PROF. NARAIN CHAND PARASHAR : Will the minister of COMMUNICATIONS be pleased to state :

(a) whether there is any plan to provide departmental buildings for telephone exchanges and residential accommodation to the telecom staff;

(b) if so, the criteria and the priorities for the sanction and construction of buildings for telephone exchanges and the telecom staff in the urban/rural areas respectively; and

(c) the percentage of telephone exchanges which have been provided departmental accommodation as distinct from rented accommodation, Circle-wise (State-wise in case of Multi-State Circles) as at end of the Sixth Five Year Plan and also the position in regard to residential accommodation for the staff Circle-wise (State-wise in case of multi-State Circles) ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir;

(b) There is no separate criteria for construction of quarters in the urban and rural areas. The overall criteria for each circle which was fixed during 6th Plan period was 10% satisfaction. For telephone exchanges, the construction of building is